



2026:AHC:51519

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 7001 of 2026

Dorilal

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Puneet Bhadauria
Counsel for Respondent(s)	:	C.S.C., Krishna Kant Singh

Court No. - 6

HON'BLE PRAKASH PADIA, J.

1. The order dated 13.01.2026 passed by the Additional District Magistrate (Judicial), Etah/respondent no.3 in the proceedings under Section 128 of the U.P. Revenue Code, 2006 is under challenge in the present writ petition.
2. A preliminary objection has been raised by learned Standing Counsel as well as by Sri K. K. Singh, learned counsel for the respondents that against the aforesaid order statutory alternative remedy is available to the petitioner to approach the competent authority as provided under sub-section (4) of Section 128 of the Code, 2006.
3. The writ petition is dismissed on the ground of statutory alternative remedy available to the petitioner.

(Prakash Padia,J.)

March 13, 2026
Pramod Tripathi